

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/RP/2023

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of this Commission's order dated 1.08.2023 in Petition No. 258/MP/2019.

Date of Hearing : **29.11.2023**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Tata Power Trading Company Limited and Anr.

Parties Present : Shri Aman Sheikh, Advocate, JPL
Shri Vinit Kumar Jha, Advocate, JPL
Shri Venkatesh, Advocate, TPTCL
Shri Aditya, Advocate, TPTCL
Shri Anant, Advocate, TPTCL
Shri Vedant Chaudhary, Advocate, TPTCL
Ms. Parichita Chowdhury, Advocate, TPDDL

Record of Proceedings

At the outset, learned counsel for the Respondent No.2, TPDDL prayed additional time to file reply on the maintainability of the Review Petition. Learned counsel for Respondent No.1, TPTCL also sought liberty to file reply in the matter. Learned counsel for the Petitioner, however, pointed out that vide Record of Proceedings for the hearing dated 8.11.2023, Respondents were already allowed the period of two weeks to file their respective replies.

2. Considering the request of the learned counsel for Respondents, the Commission permitted the Respondents, as last opportunity, to file their reply, if any, within a week with a copy to the Petitioner who may file its rejoinder(s) within a week thereafter.

3. The Review Petition will be listed for the hearing on **23.2.2024**. The office to move for reconstituting the coram.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)